GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA UNSTARRED QUESTION No. 305

ANSWERED ON 19TH NOVEMBER, 2019

SAFETY NORMS

305. SHRI S. MUNISWAMY:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the steps taken by the Government for the safety norms for food banks and organizations distributing surplus food to register and comply with safety norms; and
- (b) the details of the fund allotted for each State?

ANSWER

THE MINISTER OF STATE FOOD PROCESSING INDUSTRIES (SHRI RAMESWAR TELI)

- (a): As per information provided by Food Safety and Standards Authority of India (FSSAI) under Ministry of Health and Family Welfare, FSSAI has issued Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2019. It is a uniform national regulation to create a disciplined ecosystem for donation of surplus food and encourages the donation of food and grocery products to non-profit organisations for distribution to the needy. These regulations specify the followings:-
- (i) Responsibilities of Food Business Operators having surplus food and Surplus Food Distribution Organisations with respect to handling, transportation, labelling and donation of surplus food. This will help in ensuring food hygiene and safety of food being donated.
- (ii) Maintenance of records by donor and distribution agency.
- (iii) Mechanism for monitoring for surplus food at State Level and to make recommendations for the improvement of the operations by the surplus food distribution organisations and food donors.

FSSAI, along with State Food Safety Departments, conducts awareness workshops for surplus food distribution agencies. During the workshops, these agencies are guided about obtaining FSSAI registration . The representatives of these organisations also undergo food safety awareness training.

(b): There is no provision for allocation of funds to States under the Scheme.
